

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3529  
ANSWERED ON:25.08.2006  
COMPENSATION TO FARMERS  
Athawale Shri Ramdas

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether due to acquisition of land for colonisation, farmers deprived of their livelihood and the displaced farmers get the nominal compensation for such acquired land;
- (b) whether the Delhi High Court in its for reaching judgment in September 2005 has directed the Government to provide alternative land for employment to those farmers whose land have been acquired for the sake of development; (C) if so, the details thereof;
- (d) whether the Government has issued directions to DDA and other State Governments to comply with the orders passed by Delhi High Court; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a): The Government of NCT of Delhi (GNCTD) has reported that it acquires land for Planned Development of Delhi by Delhi Development Authority and other Govt. Departments. Compensation is paid to the farmers in lieu of their acquired land as per the provisions of the Land Acquisition Act, 1894. The GNCTD has fixed minimum indicative price from 1990 onwards for acquisition of agriculture land/river bed land and has revised this price last with effect from 30.8.2005 raising it to Rs.17.584 lakh per acre of agricultural land and Rs.5.706 lakh per acre for river bed land.

In addition to the above land value, land owner is paid 30% solatium, 12% per annum additional amount and interest @ 9% per annum for the first year and 15% thereafter from the date of taking over possession.

(b)to(e): Delhi Development Authority (DDA) has reported that as per present policy, in addition to the compensation, alternative plots are also allotted to those persons whose land is acquired for the development purpose and who are recommended for such allotment by Government of National Capital Territory of Delhi. In addition, 10% shops are reserved for allotment on reserved price for those whose land is acquired subject to the condition that the acquired land should be more than one acre.

In CWP 448/2005, the Delhi High Court had vide order dated 14.9.2005, directed DDA to grant possession of the alternative plot allotted by DDA to the petitioner after making necessary adjustment of dues paid/payable by him to DDA.